

1	2	3	4	5	6	7	8	9
11.	Karnataka	Gowribidanur	1	1.94	0	1.44	0.50	0.72
12.	Karnataka	Gulbarga	1	13.88	786	9.12	4i76	4.56
13.	Karnataka	Hassan	1	12.90	1000	9.17	3.73	4.59
14.	Karnataka	Hiriyur town	1	3.93	123	2.16	1.77	1.08
15.	Karnataka	Hotenarsipura	1	12.90	1000	9.17	3.73	4.59
16.	Karnataka	Hubli	1	16.00	600	7.41	8.59	3.70
17.	Karnataka	Hubli Ph-III	1	14.86	430	7.81	7.05	3.91
18.	Karnataka	Hubli Ph-II	1	3.50	109	1.84	1.65	0.92
19.	Karnataka	Kadur	1	13.43	500	6.65	6.78	3.32
20.	Karnataka	Kanakapura	1	22.33	727	11.23	11.09	5.62
21.	Karnataka	Koppal	1	4.07	265	2.68	1.39	1.34
22.	Karnataka	Mandya	1	13.95	558	7.92	6.03	3.96
23.	Karnataka	Mulubagilu	1	1042	600	6.36	4.06	3.18
24.	Karnataka	Nagamangala	1	5.60	420	3.92	1.69	1.96
25.	Karnataka	Nanjangud	1	6.91	540	4-90	2.02	2.45
26.	Karnataka	pavagada	1	19,97	508	11.62	8.35	5.81
27.	Karnataka	Ramangagram	1	27/16	1800	16.54	10.62	8.27
28.	Karnataka	Saundatti	1	2.56	145	1.59	0.96	0.80
29.	Karnataka	Shahapur	1	3.71	207	2.44	127	1.22
30.	Karnataka	Shikaripura	1	12,65	330	7.22	5.43	3.61
31.	Karnataka	Shimoga	1	23.05	600	13.17	9.89	6.58
32.	Karnataka	Sidlagatta	1	3.60	200	2.37	1.23	1.19
33.	Karnataka	Sindhnaur	1	19.66	1005	12.04	7.62	6.02
34.	Karnataka	Sira	1	20.07	682	11.32	8.75	5.66
TOTAL :		32	34	379.66	17237	222.69	156.97	111.34

**Medical insurance for students in Australia**

2934. SHRIMATI SHOBHANA BHARTIA:  
SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether Government has asked Australian Government to put in place a compulsory medical insurance cover for Indian nationals studying there;
- (b) if so, the response of Australian Government in this regard;
- (c) whether a nine members delegation from Australia has recently visited here and the details of discussions held with the visiting delegates; and
- (d) to what extent Government feels that the Indian students in Australia are now safe?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) to (c) Students going to Australia for studies are required to buy Overseas Student Health Cover (OSHC) and maintain the insurance cover for the duration of their stay as student in Australia. Instances have been reported where the Indian students, in a bid to save money, did not renew OSHC insurance and faced difficulties when an emergency requiring medical assistance arose. The question of working out a way to ensure that Indian students have medical insurance cover throughout the period of their stay in Australia was taken up with the visiting Australian Secretary in Department of Education, Employment and Workplace Relations, as also with the delegation of Australian Educational Providers that visited India recently.

The Australian side agreed to consider factoring-in an appropriate element of insurance cover into the tuition fee-structure to address the problem. Details of discussions held during the visit of the 9-member delegation from Australia are given in the Statement (*See below*).

(d) The Government of Australia has taken a series of steps to ensure safety and security of Indian students in Australia. It is hoped that these steps would result in addressing the problem.

#### ***Statement***

*Details of discussions hold during the visit of the delegation from Australia*

*Call on Secretary, MOIA by a delegation of Australian Educational  
Service Providers on 6th July, 2009*

A nine-member Australian delegation led by Mr. Colin Walters, Group Manager (Intl), Department of Education, Employment and Workplace Relations, Government of Australia, called on Secretary, MOIA at 10.30 a.m. on 6th July, 2009 to brief him and the Indian side on the potential for higher education in Australia, as also to address our concerns the recent incidents of attacks on Indian students in Australia. Secretary, MOIA added that while the Government of India is willing to play its legitimate role in medium and long-term strategies drawn up in this behalf, it would perhaps be the exclusive prerogative of the Australian Government to stem the violence and curb such incidents of attacks on Indian students through stern and rigorous police actions, followed by quick and expeditious prosecution of the persons accused. He also said

that in the medium term, the Government of India is willing to partake in the joint efforts with the Australian Government through pre-departure orientation programmes and legislation specifically providing for stringent punishments under the proposed 'Emigration Management Act', for Education Agents who exploit innocent students with false and exaggerated promises.

2. The Australian side stated that their Government is taking rigorous action to bring the situation under control. There was no evidence to suggest that the recent attacks on Indian students were racially motivated. The Victorian police has acted with due promptitude and made quite a few arrests following these attacks and that the accused will be presented in courts and prosecuted by following the due process of law in Australia. The Government of Australia would do everything in their powers to address the situation expeditiously. He then listed the other initiatives by both the Federal and State Governments and the action taken in the recent past, including the 10-point Action plan drawn-up by Universities Australia, setting of special Task Force, Community Liaison Groups, Student Roundtable etc.

3. The Australian side welcomed and agreed to consider favourably the suggestions made by the Indian side to provide for a comprehensive medical insurance cover for Indian students by factoring-in an appropriate element into the tuition fee-structure, devising mechanisms to ensure the quality of education-especially at private education providers in the field of Vocational Education and Training (cookery and haircutting came-in for special mention), bringing in legislative measures to regulate and control Education Agents, mandatory provision of on-campus accommodation and employment to Indian students, etc.

4. The meeting ended with the Australian side readily accepting Secretary's suggestions to form a Joint Working Group to consider the regulation of Employment Agents and organize pre-departure orientation programme and make appropriate recommendations to the two Governments.

#### **Report on Emigrant workers**

2935. SHRI TARINI KANTA ROY:  
SHRI TAPAN KUMAR SEN:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) the recommendations of Standing Committee of External Affairs in its report No. 14 regarding Emigrant workers;
- (b) whether the recommendations have been implemented;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) to (d) The recommendations and the actions taken thereon are given in the Statement.